

# LOK SABHA DEBATES

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## LOK SABHA

Saturday, August 6, 1977/*Shravana* 15,  
1899 (*Saka*)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

### PAPERS LAID ON THE TABLE

EXPLANATORY MEMORANDUM RE CONSTRUCTION OF A FARM HOUSE BY SHRIMATI INDIRA GANDHI, HOTELS, BOARDING HOUSES ETC (BUILDING STANDARDS) REGULATIONS, 1977 & SECOND REPORT (1975-77) OF DELHI URBAN ARTS COMMISSIONS

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKSHI) I beg to lay on the Table—

- (1) Explanatory Memorandum (Hindi and English versions) regarding construction of a farm house near Mehrauli by the former Prime Minister Shrimati Indira Gandhi, together with copies of building plans of the said farm house [Placed in library See No LT-956/77]
- (2) A copy of the Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977 (Hindi and English versions) published in Notification No S O 211 in Gazette of India dated the 15th January, 1977 under section 58 of the Delhi Development Act, 1957 [Placed in library See No. LT-957/77]
- (3) A copy of the Second Report (1975-77) of the Delhi Urban Art Commission, New Delhi, under section 19 of the Delhi Urban Art Commission Act, 1974 (Hindi, and English Versions) [Placed in library See No LT-958/77]

SHRI HARI VISHNU KAMATH (Hoshangabad). With regard to item 1(1)—Explanatory Memorandum (Hindi 1972 LS—1.

and English versions) regarding construction of a farm house near Mehrauli by the former Prime Minister, Shrimati Indira Gandhi, together with copies of building plans of the said farm house, I am glad and I am thankful to you that as per your firm directive that it should be laid on the Table and not in the Library, it has been laid on the Table today.

On the last day when you gave your firm directive the Minister said in answer to our question Mr Bose also took part,—the question was whether it was in a private green belt or not he said it was definitely not in private area. In answer to my earlier question he had said on 25th July that she purchased the land from private parties—Shri Dharam Singh & Sanwalia S/o Shri Bakhtawar, resident of Mangalpur, Delhi Cantt and Shri Bhola S/o Shri Ramji Lal of Sultanpur. These are the parties from whom she bought land.

This is when you gave your peremptory directive.

MR SPEAKER It is unnecessary.

SHRI HARI VISHNU KAMATH : But for your directive Government would have been dilly dallying in this matter. On that day he said in fact "I will try my best to obtain an estimate from the Delhi Municipal Committee and it will be placed on the Table of the House". But what has been placed to-day is only the plan and not the estimate.

MR SPEAKER He has written to me to say that Delhi Municipal Committee has no material.

SHRI HARI VISHNU KAMATH : I think tell the House. (*Interrupts*)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : This is very important. I have seen the bye laws. The sanction of this Plan is against the bye laws and under pressure by Mrs. Gandhi. I would like the hon. Minister to go into this—whether this Plan has been sanctioned properly or against the rule? I have seen the building rule. I tell the Minister it is against the rules and the proper enquiry should be made. If it is against the rules, the construction should be stopped.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) : Last time when I came before the House I made two categorical statements in order to get further correct information from the Minister. He has not come out so far. These are—

1. Whether the building is being erected in an area to be preserved as a green belt or not? No construction is allowed on the green belt.
2. Whether the total land ceiling in that particular area is 500 sq. meter or not? If so, how much land building is going to consume and how much are the adjoining areas under the ownership of Mrs. Gandhi? Whether the law prevalent has been violated or not and whether the building plan was sanctioned with lawful authority or under pressure?

**MR. SPEAKER** : You will please collect all the information and lay it on the table of the House.

**SHRI SIKANDAR BAKHT** : I have got only one information which I have to collect and give. I have already said that I will try my best to obtain the estimates also. As I have already informed you, the Municipal Corporation says that they do not have any legal authority to go into that house and make an estimate of the house. Therefore, I have handed over the plan to some of the engineers and it is they who have to prepare estimates. I will give also the estimate. The plan is regularly sanctioned. And so, there is nothing further to add to that.

**SHRI KANWAR LAL GUPTA** : You said that you would make an enquiry. I challenge the Minister that the building plan has been wrongly sanctioned under the pressure of the then Prime Minister. You should make an enquiry. This is a farm. At the most a small house can be constructed in that area. A big house has been constructed there. (*Interruptions*)

**MR. SPEAKER** : I would request the Hon. Members to get up one at a time even if the rules are broken.

**SHRI KANWAR LAL GUPTA** : Sir, you will kindly direct the Minister because that was not taken up at the request of the Minister that he would give the estimates and the plan of that building. You please direct him to find out whether it is according to rules.

**MR. SPEAKER** : You will kindly look into the matter whether that is according to rules or not.

**SHRI SIKANDAR BAKHT** : Yes, Sir.

**MR. SPEAKER** : Shri Mohan Dharia.

**SHRI JYOTIRMOY BOSU** : Before that, I rise on a point of order.

**PROF. DILIP CHAKRAVARTY** : (Calcutta South) : Sir, He says he is looking into it. But several hon. Members mentioned that permission was given violating the rules.

**MR. SPEAKER** : He said he is looking into the matter. Now, Shri Mohan Dharia to lay the paper on the table.

**SHRI JYOTIRMOY BOSU** : Sir, what is he going to lay unless the Members are supplied with the gazette notifications under reference? We must know what the gazette notification is and we should see what is done is proper or improper. We were getting the gazette copies earlier. They come to us three months after the date of publication. I have written to the Manager, Publications that we should get gazettes promptly. That has not worked.

How can these be laid unless the Members say that they have received the gazettes. Unless we receive the gazettes how can we judge what is being laid on the table of the House is proper or improper. You will kindly give your ruling on this.

They are not giving the gazettes in time.

**MR. SPEAKER** : I am told that the gazette is supplied to the Library.

**SHRI JYOTIRMOY BOSU** : I was getting it from 1967.

**MR. SPEAKER** : We shall see that the Members, who ever want the gazettes, are supplied with gazette copies.

**श्री रामधारी शाहजी (पबरीना)** : मेरा निवेदन है कि हर एक मेशबर को गजेट की प्रति दी जाये ।

**SHRI JYOTIRMOY BOSU** : Sir, I want to assist you. The Members should get the gazettes immediately and only after we receive them, he should be allowed to lay it and not earlier.

**MR. SPEAKER** : I shall see that the Member gets the copy of the gazette in time.

**SHRI JYOTIRMOY BOSU** : Much obliged. Thank you, Sir.

MR. SPEAKER : Now, Shri Mohan Dharla to lay the paper.

**CENTRAL SILK BOARD (AMDT.) RULES, 1977 ANNUAL ADMINISTRATION REPORTS OF TEA BOARD, CALCUTTA FOR 1974-75 AND 1975-76 & AUDIT REPORT ON THE ACCOUNTS OF THE TEA BOARD FOR 1975-76**

The Minister of Commerce and Civil Supplies and Cooperation (Shri Mohan Dharla) : I am not responsible for this delay. It was the responsibility of the earlier Government. Sir, with your permission, I beg to lay on the Table—

- (1) A copy of the Central Silk Board (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. 948 in Gazette of India dated the 23rd July, 1977, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library, See No. LT-959/77.]
- (2) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta for the year 1974-75.
- (3) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1975-76.
- (4) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board, Calcutta for the year 1975-76 along with the statement of Accounts. [Placed in Library. See No. LT-960/77.]

11:09 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

**MINUTES**

**SHRI NATWARLAL PARMAR (Dhandhuka)** : I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the House held on the 6th and 28th July, 1977.

**SHRI JYOTIRMOY BOSU (Diamond Harbour)** : Sir, it is the convention that there should be only two names on the list. I find that there are three names here.

**MR. SPEAKER** : Hereafter we will try to do it according to rules.

11:20 hrs.

**ASSENT TO BILLS**

**SECRETARY** : Sir, I lay on the Table following five Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 29th July, 1977:—

1. The Oil and Natural Gas Commission (Amendment) Bill, 1977.
2. The Insecticides (Amendment) Bill, 1977.
3. The Nagaland Appropriation (No. 2) Bill, 1977.
4. The Cardamom (Amendment) Bill, 1977.
5. The Motor Vehicles (Amendment) Bill, 1977.

11:10½ hrs.

**RE. BUSINESS OF THE HOUSE**

**PROF. P. G. MAVALANKAR (Gandhinagar)** : Sir, I have a point of order. My point of order is that in the revised list of business circulated today, there is no mention about the Minister of Parliamentary Affairs making a statement of business for next week. Normally, when there is no session on Saturday, on Friday the Minister of Parliamentary Affairs gives a statement of the business for the next week. But I do not see any statement today coming from the Parliamentary Affairs Minister as to what is the business for the next week. Without that notice how can we know what is the business for the next week.

**MR. SPEAKER** : There is only one day left, that is, Monday. We have sent advance notice to all of you about it. Of course, technically, you are right. But substantially, if there has to be any compliance, we have sent notice today.

**PROF. P. G. MAVALANKAR** : I will not stand on technicalities. But it so happens that for next week, there is only one day. My point is that in the absence of any statement about the business next week coming from the hon. Minister we do not have any opportunity of inviting the attention of the Government through you as to what we think is important business to be conducted by the House before the House adjourns *sine die*.

**MR. SPEAKER** : There is only one day left.